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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Order : 4.1.96.

CP 143/95 (OA 1120/92)

Alam Chand Jha

... Petitioner

Versus

Lt. Gen. N.R. Phanna and another

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioner

... Mr. V.K. Mathur

For the Respondents

... Mr. H.N. Shrimal

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Alam Chand Jha, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents, by wilfully disobeying the directions of the Tribunal in OA 1120/92, decided on 13.9.94, have committed contempt of court.

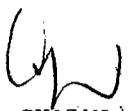
2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents and have gone through the records of the case carefully.

3. In regard to the grant of Selection Grade to the petitioner, it was held by the Tribunal that he would be entitled to it on the basis of his seniority position in the post of Grade-I and the consequential benefits on repromotion to the post of Supervisor E/S Grade-II w.e.f. 16.11.72. The respondents have contended that they have correctly worked out the amount payable to the petitioner and have rechecked the calculation in terms of the directions of the Tribunal. The respondents have stated that the petitioner's claim that his pay should be fixed at Rs.428/- p.m. w.e.f. 1.1.73 instead of Rs.380/-p.m. is wrong and the petitioner's pay has been correctly fixed at Rs.380/- p.m. in the pay scale of Rs.330-10-380-EB-12-500-EP-15-560. It is also stated that interest @ 9% per annum has been calculated yearwise and paid to the petitioner in terms of the directions of the Tribunal in the aforesaid OA. The petitioner has been paid interest @ 9% per annum amounting to Rs.20476/- on 22.4.95 after a thorough checking of the calculations. The respondents have also stated that the grant of Selection Grade to the petitioner would be considered for that post as and when there will be a vacancy. We find that the directions of the Tribunal have been substantially complied with. No case of contempt is made out against the respondents.

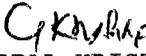
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(6)

4. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

  
(O.P. SHARMA)

MEMBER (A)

  
(GOPAL KRISHNA)

VICE CHAIRMAN

VK